

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 51 OF 2017 &  
IA NO. 143, 144 OF 2017**

**Dated: 31<sup>st</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Central U.P. Gas Ltd. ...Appellant(s)**

**Versus**

**The Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Pankhuri Jain  
Mr. Harleen Bains

Counsel for the Respondent(s) : Mr. Prashant Bezboruah  
Mr. Sumit Kishore

**ORDER**

***Admit.*** Issue notice. Mr. Sumit Kishore takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. He may file the same on or before 01.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 16.05.2017 after serving copy on the other side.

List the matter on **19.05.2017.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**